

राजस्थान सरकार
विधि एवं विधिक कार्य विभाग
(राजकीय वादकरण)

क्रमांक प0 12(3) राज/वाद/18,पार्ट

जयपुर दिनांक 08/8/26

:: आदेश ::

माननीय राजस्थान उच्च न्यायालय, जोधपुर/जयपुर पीठ के समक्ष राज्य सरकार की ओर से पैरवी हेतु नियुक्त विधि अधिकारियों (विद्वान महाधिवक्ता/अतिरिक्त महाधिवक्ता/राजकीय अतिरिक्त मय अतिरिक्त महाधिवक्ता/गवर्नमेंट काउंसिल, एडिशनल/डिप्टी/एसिस्टेंट गवर्नमेंट काउंसिल तथा एडिशनल/डिप्टी/एसिस्टेंट गवर्नमेंट एडवोकेट्स) को देय रिटेनरशिप, एपीयरेंस फीस, ड्राफ्टिंग एण्ड सेटलिंग, विधिक राय एवं जूनियर अलाउंस के संबंध में इस विभाग द्वारा पूर्व में जारी समस्त आदेशों को अधिक्रमित करते हुए उक्त दरों में निम्नानुसार वृद्धि/संशोधन किया जाता है:-

1. Retainership:-

Name of Post	Revised fee per month (Fixed)
Advocate General	1,50,000/-
Additional Advocate General	1,25,000/-
Govt. Advocate Cum AAG	1,25,000/-
Government Counsel	43,000/-
Addl. Government Counsel	37,000/-
Dy. Government Counsel	33,000/-
Asst. Government Counsel	26,000/-
Addl. Government Advocate	37,000/-
Dy. Government Advocate	33,000/-
Asst. Government Advocate	26,000/-

2. Appearance fees:-

Name of Post	Revised fee
Advocate General	15,000/- per case per appearance and 10,000/-per listed case upto 07 listed cases (inclusive cases listed at Jaipur and Jodhpur)
Additional Advocate General	8,000/- per case, per appearance and 6,000/-per listed case up to 05 listed cases.
Govt. Advocate cum AAG	8,000/- per case, per appearance and 6,000/-per listed case up to 05 listed cases.
Government Counsel	3,000/-Per day
Addl. Government Counsel	2,500/-Per day
Dy. Government Counsel	2,000/-Per day
Asst. Government Counsel	1,750/-Per day
Addl. Government Advocate	2,500/-Per day
Dy. Government Advocate	2,000/-Per day
Asst. Government Advocate	1,750/-Per day

Note:-

1. Clubbed/Bunch matters listed in the court will be treated as one case for counting the listed cases.
2. In case Advocate General is required to appear before Hon'ble Supreme Court or High Court of other State, he will be entitled to appearance fee @ Rs. 51,000/-per case per day.
3. In case AAG is required to appear in any case, of any department before High Court, he/she shall not be entitled to any special fee.


08/08/2026

3. Drafting and Settling Charges:-

Name of Post	Revised charges
Advocate General	15,000/- per case. In similar matters for subsequent cases @ 10% of the fees subject to a maximum of five cases.
Additional Advocate General	7,500/- Per case. In similar matters for subsequent cases @ 10% of the fees subject to a maximum of five cases.
Govt. Advocate cum AAG	7,500/- Per case. In similar matters for subsequent cases @ 10% of the fees subject to a maximum of five cases.
Government Counsel	3,000/-Per case. In similar matters for subsequent cases @ 10% of the fees subject to a maximum of five cases.
Addl. Govt. Counsel	3,000/-Per case. In similar matters for subsequent cases @ 10% of the fees subject to a maximum of five cases.
Dy. Govt. Counsel	3,000/-Per case. In similar matters for subsequent cases @ 10% of the fees subject to a maximum of five cases.
Addl. Govt. Advocate	3,000/-Per case. In similar matters for subsequent cases @ 10% of the fees subject to a maximum of five cases.
Dy. Govt. Advocate	3,000/-Per case. In similar matters for subsequent cases @ 10% of the fees subject to a maximum of five cases.

4. Opinion Fees:-

Name of the Post	Revised fee
Advocate General	25,000/-
Additional Advocate General	10,000/-
Govt. Advocate cum AAG	10,000/-

Note:- The Law officers will not be entitled for opinion fee in the cases which they are appearing or have appeared.

5. Juniors allowance:-

Revised fee
For juniors of AG, AAG and GA cum AAG, there will be payment of 20% of the fee payable of the AG, AAG and GA cum AAG. This fee shall be paid into the account of AG, AAG and GA cum AAG, as allowance, which will be reimbursed to the juniors whose appointment has been approved by Law Department.

उक्त आदेश वित्त (व्यय-4) विभाग की आई.डी. संख्या-102600493 दिनांक 05.08.2026 के द्वारा प्रदत्त सहमति के आधार पर जारी किये गये हैं।

आज्ञा से,
08/08/2026

(राघवेन्द्र काछवाल)

प्रमुख शासन सचिव, विधि

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. प्रमुख सचिव/विशिष्ट सचिव, माननीय मुख्यमंत्री महोदय, राजस्थान।
2. विशिष्ट सहायक, माननीय विधिमंत्री महोदय, राजस्थान।
3. वरिष्ठ उप सचिव, मुख्य सचिव, राजस्थान।
4. निजी सचिव, विद्वान महाधिवक्ता, राजस्थान, जयपुर।
5. निजी सचिव, समस्त अतिरिक्त मुख्य सचिव/प्रमुख शासन सचिव/शासन सचिव, राजस्थान।
6. समस्त अतिरिक्त महाधिवक्तागण, जयपुर/जोधपुर/नई दिल्ली।
7. राजकीय अधिवक्ता मय अतिरिक्त महाधिवक्ता, जयपुर/जोधपुर।
8. प्रशासक वादकरण, जयपुर/जोधपुर।
9. समस्त गवर्नमेंट काउन्सिल्स/गवर्नमेंट एडवोकेट्स, जयपुर/जोधपुर।
10. संयुक्त शासन सचिव, वित्त (व्यय-4) विभाग।
11. समस्त विभागाध्यक्ष एवं जिला कलक्टर, राजस्थान।
12. विधि विभाग के समस्त प्रकोष्ठ, सचिवालय, जयपुर।

13. कोषाधिकारी, शासन सचिवालय, जयपुर।
14. कोषाधिकारी, जोधपुर।
15. आहरण एवं वितरण अधिकारी/सहायक लेखाधिकारी-I, विधि (वादकरण) विभाग।
16. एनालिस्ट कम प्रोग्रामर, विधि एवं विधिक कार्य विभाग को विभागीय वेबसाईट पर अपलोड करने हेतु।
17. रक्षित पत्रावली।

प्रमोद कुमार
(प्रमोद कुमार मलिक)
शासन सचिव, विधि